

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TA/MP No.

..... Nitya Nand Bhardwaj Versus Union of India & Others

Date of Order	Orders
29.5.2002	<p>OA No. 196/2002</p> <p>Mr. Kunal Rawat, Counsel for the applicant. Mr. N.C. Goyal, Counsel for the respondents.</p> <p>Heard the learned counsel for the parties.</p> <p>2. This case has arisen out of impugned order dated 16.4.2002 (Annexure A/4) by which applicant was transferred from Bus Stand Post Office Alwar to Sub Unit of Alwar Head Office. The learned counsel for the respondents has brought to our attention that vide order dated 24.5.2002, the impugned order has been cancelled. Thus the cause of action of the applicant does not survive. The learned counsel for the applicant has admitted this position.</p> <p>3. In this view of this development, this OA has become infructuous and is dismissed as such. No costs.</p> <p><i>Copy sent to Shrawan for Mr. Goyal 30/5/02</i></p> <p><i>Am</i> <i>Am</i> (J.K. KAUSHIK) (A.P. NAGRATH) MEMBER (J) MEMBER (A)</p> <p><i>Recd copy Parashar 30/5/2002 (C.M. PARASHAR)</i></p>